

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CASE RC NO. 29(A)/2014/CBI/ACB/ND

Case No. 94/2019

CNR NO. DLCT11-000440-2019

CBI Vs. Tarsem Pal & ANR.

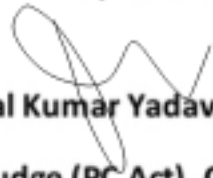
30.07.2020

Present : Sh. Tejvinder Singh, Ld. PP for CBI.
Sh. Hitender Kapur, Ld. Counsel for A-1.
Sh. Aseem Bhardwaj, Ld. Counsel for A-2.

The matter has been taken up from 03.30 PM to 03.40 PM through video conferencing using CISCO WEBEX hosted by. Sh. Sudhir Kumar, Reader of this Court, also attended by Sh. Vivek Juyal, PA.

As the Judgment is still not ready due to some logistic constraints, therefore, list the matter on **06-08-2020 at 02.00 P.M.**, in physical presence at court complex. Both the learned counsel for accused persons are called upon to ensure the physical presence of the accused persons on the abovesaid date.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,
Rouse Avenue District Court, New Delhi

30.07.2020